No. 179



Registered No. N. E. 930.

Published by Authority

GAZETTE

EXTRAORDINARY ISSUE

Agartala, Friday, August 24, 2001 A. D. Bhadra 2, 1923 S. E.

PART-1-- Orders and Notifications by the Government of Tripura, the High Court, Government Treasury etc.

GOVERNMENT OF TRIPURA FINANCE DEPARTMENT (INSTITUTIONAL FINANCE)

NOTIFICATION

NO.F.1(11)-DIF/C-I/Part/99-2000

Dated, Agartala, August 24, 2001.

In exercise of the powers conferred by section 37 of the Tripura Public Demand Recovery Act, 2000 the State Government hereby makes the following rules, namely:

THE TRIPURA PUBLIC DEMAND RECOVERY RULES, 2001.

CHAPTER-1

PRELIMINARY

Short Title and Definition

- These rules may be called the Tripura Public Demand Recovery Rules, 2001.
- (2). They shall come into force on the date of their publication in the official gazette.

2.

- In these rules, unless there is repugnance in the subject or context:
- (a). 'Act' means the Tripura Public Demand Recovery Act, 2000.

(b). 'Competent Authority' shall have the same meaning assigned to it as in the Act.

(c). 'Form' means any of the forms given in Schedule-I, or a translation thereof in the Bengali / Kok Borok language published under the authority of the State Government.

(d). 'Schedule' means Schedule-I and any other schedule to be incorporated into these rules.

(e). 'Section' means all or any of the sections in the Act.

Arrear of Public Demand, Defaulter and Public Demand Recovery Officer

3. (1) Any public demand which is not paid on the due date shall become an arrear of public demand and the person responsible for the payment shall become a defaulter.

Explanation :- "Defaulter" in this Sub-Section shall not include the Central or the State Government.

(2) The concerned Administrative Department of the State Government shall authorize one or more Officer in the department to deal with all matters relating to public demand payable to that Department. Similarly, a Corporation, a Government Company or a Bank shall authorize one or more Officer to deal with all matters relating to public demand payable to them. Such Officer may be known as Public Demand Recovery Officer (PDRO).

CHAPTER-II

ARREAR OF PUBLIC DEMAND AND ISSUE OF CERTIFICATE

Requisition for Certificate.

4.(1) When there is any arrear of public demand the PDRO concerned may send to the Certificate Officer having local jurisdiction a written requisition in Form No. 1.

(2) Every such requisition shall be signed and verified by the concerned PDRO as below -

(i) The PDRO shall, in all cases, reflect the actual state of affairs in respect of the dues and in confirmation he will put his signature with seal after mentioning that the amount has been personally verified to be correct. This verification Certificate is to be given in Form No.1.(a).

(ii) The PDRO shall also endorse an authenticated copy of the loan account indicating the dues along with Form No.1.(a)

Filing of certificate on requisition

5. On receipt of any such requisition, the Certificate Officer, if satisfied that the demand is recoverable, shall sign a Certificate in Form No.2 stating that the demand is due from the defaulter (who shall be known as the Certificate Debtor) and shall cause the Certificate to be filed in his Office.

Service of notice and copy of Certificate To the Certificate Debtor

6. When a certificate has been filed in the Office of a Certificate Officer, he shall cause to be served upon the Certificate Debtor a notice in Form No.3 and a copy of the Certificate. The notice in Form No. 3 shall be in Duplicate of which the original shall be served upon the certificate debtor and the duplicate shall be signed by the certificate debtor as a token of receipt & returned to the Certificate Officer.

The service of the notice shall be in the manner as in Schedule -I.

Effect of the service of notice and the certificate

7. From and after the service of notice of any certificate under section 6 upon a certificate debtor :-

(a) any private transfer or delivery of any of his immovable property or of any interest in such property, shall be void against any claim enforceable in execution of the certificate; and

shall be charged upon the immovable property of the certificate

debtor, wherever situated, to which every other charge created subsequent to the service of the said notice shall be postponed.

verification Certificate is to be given in Form No.1.(a)

Filing of petition denying liability

(ii) The PDRO shall also endorse an authenticated copy of the loten

8. (1) The certificate debtor may, within 30 days from the service of the notice required by section 6, present to the Certificate Officer in whose Office the original Certificate is filed, a petition in Form No.4, signed and verified by him denying his liability, in whole or in part or explaining the circumstances to plead that he/she is not a wilful defaulter.

(2) The Certificate Officer while granting relief to the Certificate debtor on the ground that the certificate debtor is not a willful defaulter shall, in all cases apply his mind and take such evidence as may be necessary to ascertain the plea.

(3). No relief under this section shall be given if there is any doubt about the genuineness of the certificate debtor as a willful defaulter.

6. When a certificate has been filed in the Office of a Cartificate Officer, he shall cause to be served upon the Certificate Dehtor and notice in Form No.3 and a copy of the Certificate. The notice in Form No. 3 shall be in Duplicate of which the original shall be served upon the certificate debtor and the duplicate shall be stoned by the certificate debtor as a

Hearing of the petition and Determination of liability

Effect of the service of notice

token of receipt & returned to the Ce

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Service of notice and copy of 'Certificate

9. The Certificate Officer in whose Office the original certificate is filed shall hear the petition, take evidence if necessary, and determine whether the certificate debtor is liable for the whole or any part of the amount for which the certificate was signed or whether he is a willful defaulter and may set-aside or modify the certificate accordingly. Such certificate with or without modification after decision under this section shall be the final certificate.

property or of any interest in such property, shall be void against any

Explanation: A person cannot be said to be willful defaulter if he fails to pay public demand for reasons beyond his control, that is, force majuere.

CHAPTER- III EXECUTION OF CERTIFICATE

Who may execute the certificate

10. A final certificate may be executed by-

(a) the Certificate Officer in whose Office the original certificate is filed;

Or

(b) the Certificate Officer to whom, a copy of the certificate is sent for execution under Sub-Section (1) of section 11.

Transmission of certificate to another Certificate Officer for execution

11. (1) A Certificate Officer in whose Office the original certificate is filed may send a copy thereof after it becomes a final certificate for execution to any other Certificate Officer.

(2) When a copy of the final certificate is sent to any such Officer he shall cause it be filed in his Office and thereupon the provisions of section 7 shall apply as if such copy was an original certificate.

Provided that it shall not be necessary to serve a second notice and copy under section 6.

When a certificate may be executed

12. (1) A Certificate shall not be executed immediately after decision under section 9 without any further notice to the certificate debtor.

(2) If the Certificate Officer is satisfied that the certificate debtor is likely to conceal, remove or dispose of the whole or any part of his movable properties as would be liable to attachment in execution of a decree of a Civil Court and that the realization of the amount of the certificate in consequence will be delayed or obstructed, he may at any time after filing of the original certificate direct, for reasons to be recorded in writing, attachment of the whole or any part of such movable property.

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Provided that if the certificate debior whose movable property has been so attached furnish a security to the satisfaction of the Certificate Officer, such attachment shall be cancelled from the date on which such security is accepted by the Certificate Officer.

Mode of execution

13. Subject to the conditions and limitations as in the code of Civil Procedure, 1908 relating to the attachment & sale of property, detention etc a Certificate Officer may order execution of certificate:-

(a) by attachment and sale, or by sale without previous attachment, of any property of the certificate debtor; or

(b) by attachment of any decree or award passed by any Civil Court or, as the case may be, any Tribunal or other authority in favour of the certificate debtor; or

(c) by arresting the certificate debtor and detaining him in the civil prison: or

(d) by any two or more of the methods mentioned in clauses (a),(b) and (c) provided that property of a certificate debtor shall not be sold and no decree shall be passed if, as a result of such decree the certificate debtor becomes landless, likewise, no person shall be arrested if he/she has a sucking baby and there is none else in the family to support the baby.

Notice of sale

14.(1) Before effecting the sale of any land or other immovable property the Certificate Officer shall issue and publish notice in Form-5 and proclamation in Form No.6 in the manner as below :-

(a) The Officer conducting the sale shall cause wide publicity of the proclamation of sale to be made and may, in addition to other processes provided for such publicity in para 14 of Schedule- 1, get it published in any newspaper having circulation in the area.

(b) The proclamation of the intended sale shall state the date, time and place of the sale and specify the following as clearly and accurately as possible-

(iii)

(i) the property to be sold;

estimated value of the property;

(ii) ^othe amount for the recovery of which the sale is

ordered: and

(iv) such facts which the authority considers material to note in the proceeding in order to charge full and fair value of the property including such other circumstances as a purchaser ought to know.

(c) The proclamation mentioned in the Sub-rule (1) shall be served under Sub-Section 2 of 14 on the defaulter as provided in paras 3 to 12 of Schedule-I.

(d) The authority issuing the proclamation may summon the defaulter and examine him with respect to any matter which is to be included in the said proclamation.

(e) The place of sale to be specified under sub rule 1(b) shall be either the Office of the Certificate Officer or any place near the property to be sold.

(2). A copy of every notice and proclamation issued under sub-section (1) shall be served on the certificate debtor.

Sale by auction

15. All sales of property, movable or immovable of the certificate debtor shall be by public auction, held in the manner as below :-

Distraint and sale of

movable property

(i) Any Certificate Officer may issue a warrant of distraint of movable property including the produce of the land of any defaulter in Form No.7 and sell the same thereafter by public auction.

(ii) Such auction shall be held at the spot unless the officer ordering the auction is of the opinion that the auction if held in any other place would bring a higher price in which case auction may be held at such other place.

(iii) If the auction is not held at the spot due publicity thereof shall be given by issuing a proclamation in Form No.8 which may also be proclaimed by beat of drum, if the Officer ordering the sale deems it necessary.

Distraint of movable property other the produce of land

(1)

When the property to be distrained is movable property (other than the

produce of the land) in the possession of the defaulter the distraint shall be effected by actual seizure and the distraining officer shall keep the property in his own custody, or in the custody of any one of his subordinates who shall be responsible for the due custody thereof.

Provided that when the property so distrained be subject to speedy or natural decay, or if the expenses of keeping it in custody are likely to exceed its value, the distraining officer may if so authorized by the officer issuing the warrant of distraint sell it at once.

Provided further that if the property distrained consists of live-stock, agricultural implements or articles, which cannot be conveniently removed, and the distraining officer does not act under the first proviso he may:

(i) Leave it in charge of any person claiming to be interested in such property or of any other person, who is willing to undertake to keep and be responsible for the custody of such property on his entering into a bond with one or more sureties for an amount not less than the value of the property that he will take proper care of the property and produce it when called for or.

 In the case of Live-Stock leave it in the charge of the pound keeper, if any.

Distaint and sale of

(2) The distraining officer shall make a list of the property distrained and obtain thereon an acknowledgement from the person in whose custody the property is left, and if possible, also of the defaulter and at least two other persons in attestation of the correctness of the list. If the property distrained includes both live-stock and other articles, separate lists thereof shall be prepared and got attested.

Distraint of produce of land

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16. (1) Where the property to be distrained is the produce of the land, the distraint shall be made by affixing a copy of the distraint warrant:

(i) Where such produce is growing, on the land on which the produce is growing, or

(ii) Where such produce has been cut or gathered on the threshing floor or the place for treading out grains or the like in which it is deposited. This service will be in addition to normal process of service provided in para 14 of Schedule I. The distraining Officer shall make such arrangements for the custody of

produce of the land as he may consider sufficient and also to tend, cut, gather and store the produce and do any other act necessary for maturing or preserving it. To yoo a nerve stable above and do any other act necessary for maturing or preserving it.

(3) The cost incurred under sub-rule (2) shall be payable by the defaulter.

other asset of the estate or holding to any person other the problem and the problem of the estate or holding to any person making the payment or reneve min non-making the payment or reneve min no

17.(1) Where the distrained live-stock is not left in the charge of the defaulter the expenses of feeding it shall be charged at such reasonable rate as the Certificate Officer may, by general or special order, fix.

(2) Where the property distrained is movable property, other than produce of the land or live-stock, and has not been left in the charge of the defaulter, the expenses for its safe custody shall be charged at such reasonable rate as the Certificate Officer may, by general or special order, fix.

(3) The cost incurred under sub-rules (1) and (2) shall be a charge on the sale price of the property.

Leaving live stock in the charge of Pound Keeper

18. Where the distrained live-stock is left in the charge of the pound-keeper, the provision provided in paragraphs 17 to 20 in Schedule-I regarding live-stock attached in execution of decrees of attachment will be applicable.

Objections by defaulter

Attachment of immovable property

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19.(1) Where the property is immovable property, the attachment shall be made by an order in Form No.9 issued by the Certificate Officer prohibiting the defaulter from transferring or charging the property in any manner and all persons from having any transfer or charge from him.

(2) In addition to service provided for the service of a notice in Schedule I a copy of the prohibitory order shall be affixed at a conspicuous part of the property and shall be proclaimed in the locality by beat of drum.

(3) The order shall take effect as against transferees for value in good faith from the date when a copy of the order is affixed on the property and against all other transferee. from the date on which such order is made.

(4). No payment made after the making of the proclamation on account of rent or any other asset of the estate or holding to any person other, than the Certificate Officer or his agent shall be credited to the person making the payment or relieve him from liability to make the payment to the Certificate Officer or his agent.

Management of attached property

20. When the property attached consists of immovable property, the attaching authority shall be entitled to manage the property so attached or entrust its management to such person or authority on such conditions as it deems fit and to receive all rents and profits accruing therefrom, to the exclusion of the defaulter. The collection charges in respect of the property so attached and managed shall after the costs of attachment and management have been deducted therefrom be applied to the payment of arrears for which the property was attached.

Claim of third person

21. If any claim is set up by a third person to the property attached or proceeded against, the Officer ordering the attachment or proceedings, shall enquire in to the claim and may admit or reject it.

Objections by defaulter

22. If the defaulter files any objection against the attachment or proceeding against the property it shall be disposed off by the officer ordering the attachment or proceedings.

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Prohibition to bid at auction

23. No Officer having any duty to perform in connection with any such sale and no person employed by or sub-ordinate to such Officer shall, either directly or indirectly, bid for or acquire any such property except on behalf of the Government.

Sale	Of	perishable
articles		

24. Perishable articles shall be sold by auction with the least possible delay and such sale shall be finally concluded by the Officer conducting the sale.

The sales to be proportionate to the Amount of Public Demand

25. Every sale property, movable or immovable, shall, as far as may be practicable, be proportionate to the amount of the arrear of public demand to be recovered together with the interest there on and the expenses of attachment and sale.

Deposit by purchaser of immovable property

26. In all cases of sale of immovable property, the party who is declared to be the purchaser shall be required to deposit immediately 25% of the amount of his bid, and the balance within 15 days of the date of sale.

Failure to make deposit

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27. (1) In default of the payment of the deposit referred to in Section 19 the property shall be put up for re-sale and the expenses incurred in connection with first sale shall be borne by the defaulter bidder.

(2) In default of payment of the balance of the bid amount within the period prescribed in Section 19, the deposit after defraying therefrom the expenses of the sale shall be forfeited and the property shall be re-sold.

(3) When the proceeds of the re-sale are less than the arrear of public demand the difference shall be bridged, as far as practicable, by the balance amount of the deposit forfeited under sub-section (2). However, if there is no difference and the re-sold value is enough to meet the arrear of public demand or the difference is such it does not require entire forfeited amount then the forfeited deposit or part thereof as the case may be, shall vest with the State Government.

Setting aside of sale

28. When immovable property has been sold, the defaulter or any person owning such property or holding an interest therein, may, at any time, within 30 days of the date of sale or within such further period not exceeding 15 days as the Certificate Officer may for sufficient cause allow, apply to the Certificate Officer to have sale set-aside in the manner as in Schedule-I para-16.

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(a) On the ground that some material irregularity or mistake or fraud resulted in substantial loss or injury to him, and

(b) On his depositing to the Certificate Officer the amount of the arrear specified in the proclamation for sale, the cost of sale and for payment to the purchaser, a sum equal to 5% of the purchase money.

Confirmation of sale

29. If on the expiration of 30 days from the date of sale of any immovable property or the further period, if any, allowed under section 21, no application has been made for setting aside the sale, or if made has been rejected, the Certificate Officer shall make an order confirming the sale unless, for reasons to be recorded, the Certificate Officer sets aside the sale notwithstanding that no application or prayer has been made.

Refunds

30. (1) The Certificate Officer shall order refund and payment to the purchaser, of-

- (a) the amount deposited by him under Section 19; and
- (b) the sum equal to 5% of the purchase money deposited under Clause
- (b) of Section 21, if the sale is set-aside.

(2) The Certificate Officer shall order the refund and payment of all the moneys deposited under clause (b) of section 21 to the person who made the deposit if the sale is confirmed.

Confirmation of purchase

31. When a sale held under this chapter is confirmed, the Certificate Officer shall put

the person declared to be the purchaser in possession of the property and shall grant a certificate in Form No.10 to the effect that he has purchased the property specified therein and such certificate shall be deemed to be a valid transfer of such property.

to execute the attached dense for satisfaction

Clause fii) of sub-section (1) if shall subject to the

Application of proceeds of sale

32. The proceeds of the sale of any such property shall be applied to defray the expenses of the sale which shall be determined in the manner as below and the balance shall be applied to the payment of the arrears of public demand on account of which the sale was held and the surplus, if any, shall be paid to the person whose property has been sold. o any manner lawful for the holder thereol

(1) In the calculating the cost of sale, the Certificate Officer shall take into account. the cost of notice of demand, attachment, and publication of the sale and any other costs incurred in conducting the sale.

(2) If the proceeds of the sale fell short of such arrears for which it was held, the balance remaining due from the defaulter may be recovered from him by further proceeding under chapter-III of the Act, or by any other means authorized by law. certificate officiar on a data to be specified in the m

Liability of certified purchase

33. The person who has purchased any such land to whom a certificate of purchase has been granted shall not be liable for the land revenue in respect of that land for any period prior to the date of sale.

If the Certificate Officer after

Precautionary measures in certain cases

may issue the 34. When a crop of any land or any portion of the same is sold, mcrtgaged or otherwise disposed of, the Certificate Officer may, if he thinks it necessary, prevent its - being removed from the land until the demand for the current year in respect of the land is paid, whether the date fixed for the payment of the same has arrived or not.

by the Cartificate Officer if the Cartificate Officer is satisfied by earoab to thematata to pheed of delawing the execution of the certificate the certificate debtor is

35. (1) The attachment of a decree or award as mentioned in section13 (b) may be made by issue to the Civil Court or the Tribunal or other authority of a notice with request to stay the execution of the decree or payment of the award unless and until :-

(i) the Certificate Officer cancels the notice; or

(ii) the certificate holder or the certificate debtor applies to the Court to execute the attached decree for satisfaction of the certificate from the net proceeds.

(2) When a Civil Court, Tribunal or other Authority received an application under Clause (ii) of sub-section (1) it shall subject to the provisions of the Code of Civil procedure 1908, proceed to execute the attached decree and apply the net proceeds for satisfaction of the certificate.

(3) The certificate holder shall be deemed to be the representative

of the holder of the attached decree, and be entitled to execute such attached decree in any manner lawful for the holder thereof.

Power to arrest and detention

36. (1) Before a Certificate Officer makes an order for execution of a certificate by arresting the certificate debtor and detaining him in the civil prison he shall issue and serve a notice in Form No.11 upon the certificate debtor calling upon him to appear before the certificate officer on a date to be specified in the notice and to show cause why he should not be committed to civil prison.

(a) If the Certificate Officer after considering the cause shown by the certificate debtor, or if no cause is shown within the specified period, if satisfied that the certificate debtor with the object of obstructing or delaying execution of the certificate has, after the filling of the certificate in the Office of the Certificate Officer, dishonestly transferred, cancelled or removed any of his property or any part thereof; or

(b) That the certificate debtor has or has had since the date of the filing of the certificate the means to pay the amount or any substantial part thereof for which the certificate has been issued and has refused or neglected to pay the same, may issue the order for the arrest in Form No.12 and detention in civil prison of the certificate debtor.

(2) Notwithstanding anything contained in Sub-Section (1) -

(i) A warrant for the arrest against the certificate debtor may be issued by the Certificate Officer if the Certificate Officer is satisfied, by affidavit or otherwise, that with the object of delaying the execution of the certificate the certificate debtor is likely to abscond or leave the local limits of the jurisdiction of the Certificate Officer;

(ii) Where an appearance is not made in obedience to a notice issued and served under Sub-Section (1), the Certificate Officer may issue a warrant of arrest against the certificate debtor.

(3) Every person arrested in pursuance of a warrant issued under Sub-Section (2), shall be brought before the Certificate Officer as soon as practicable and in any event within 24 hours of his arrest (exclusive of the time required for journey):

(4) When a certificate debtor appears before the Certificate Officer in obedience to a notice to show or is brought before the Certificate Officer under Sub-Section (3) the Certificate Officer shall proceed to hear as to why he should not be committed to the civil prison.

(5) Pending conclusion of the hearing under Sub-Section (4) the Certificate Officer may, in his discretion order that the certificate debtor be detained in the custody of such Officer or authority as the Certificate Officer may think fit or release him on his furnishing a security to the satisfaction of the certificate Officer for his appearance when required.

(6) Upon conclusion of the hearing under Sub-Section (4) the Certificate Officer may, subject to the provision of section 31, make an order for the detention of the certificate debtor in the civil prison and shall in that event cause him to be arrested if he is not already in custody.

(7) When the Certificate Officer does not make any order under Sub-Section (6) he shall, if the certificate debtor is under arrest, direct his release.

(8) (i). A certificate debtor may be arrested in execution of a decree at any hour and on any day, and shall, as soon as practicable, be brought before the Court, and his detention may be in the civil prison of the district in which the Court ordering the detention is situated, or, where such civil prison does not afford suitable accommodation, if any other place which the state Government may appoint for the detention of persons ordered by the Courts of such district to be detained :

Provided, firstly, that, for the purpose of making an arrest under this section, no dwelling-house shall be entered after sunset and before sunrise :

Provided, secondly, that no outer door of a dwelling house shall be broken open unless such dwelling-house is in the occupancy of the certificate debtor and he refuses or in any way prevents access there to, but when the officer authorized to make the arrest has duly gained access to any dwelling house, he may break open the door of any room in which he has reason to believe the certificate debtor is to be found :

Provided, thirdly, that , if the room is in the actual occupancy of a woman who is not the Certificate debtor and who according to the customs of the country does not appear in public, the Officer authorized to make the arrest shall give notice to her that she is at liberty to withdraw, and, after allowing a reasonable time for her to withdraw and giving her reasonable facility for withdrawing, may enter the room for the purpose of making the arrest :

Provided, fourthly, that, where the decree in execution of which a certificate debtor is arrested, is a decree for the payment of money and the certificate debtor pay the amount of the decree and the costs of the arrest to the Officer arresting him, such Officer shall at once release him.

(2) The State Government may, by notification in the Official Gazette, declare that any person or class of persons whose arrest might be attended with danger or inconvenience to the public shall not be liable to arrest in execution of a decree otherwise than in accordance with the provisions and procedures provided in the procedural legislations in this respect.

(3) Where a certificate debtor is arrested in execution of a decree for the payment of money and brought before the Court, the Court shall inform him that he may apply to be declared an insolvent, and that he may be discharged if he has not committed any act of bad faith regarding the subject of the application and if he complies with the provision of the law of insolvency for the time being in force.

(3) Where a certificate debtor expresses his intention to apply to be declared an insolvent and furnishes security, to the satisfaction of the Court, that he will within one month so apply, and that he will appear, when called upon, in any proceeding upon the application or upon the decree in execution of which he was arrested, the Court may release him from arrest, and, if he fails so to apply and to appear, the Court may either direct the security to be realized or commit him to the civil prison in execution of the decree.

Release of a person arrested

37.(1) The Certificate Officer may order the release of a certificate debtor who has been arrested in execution of a certificate, upon being satisfied that he has disclosed the whole of his property and has placed it at the disposal of the Certificate Officer and that he has not committed any act of bad faith.

(2) If the Certificate Officer has ground for believing the disclosure made by a certificate debtor under sub-section(1) to have been untrue, he may order the re-arrest of the certificate debtor in execution of the certificate, but the period of his detention in the civil prison shall not in the aggregate exceed that authorized by sub-section (1) of section 31.

Detention in and release from prison

38.(1) Every person detained in the civil prison in execution of a certificate may be so detained.

(a) Where the certificate is for demand of an amount exceeding Rs.5,000/-, for a period which may extend from six months to two years.

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(b) In any other case for a period which may extend to three months.

(2) Notwithstanding the provision of sub-section (1) a certificate debtor may be released from detention-

(i) On the amount mentioned in the warrant for his detention being paid to the Officer In-Charge of the civil prison ; or

(ii) On the certificate being otherwise satisfied, or cancelled; or (iii) On the omission of the PDRO on whose requisition the certificate was filed to pay the subsistence allowance fixed by the Certificate Officer:

Provided that the certificate debtor shall not be so released from detention except under an order of the Certificate Officer.

 A certificate debtor released from detention under clause (iii) of sub-section (2)

shall not, merely by reason of his release, be discharged from his debt, but he shall not be liable to be re-arrested and detained in the civil prison in execution of the same certificate.

Release on grounds of illness

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39. (1) At any time after a warrant for the arrest of a certificate debtor has been issued, the Certificate Officer may cancel it on the ground of his serious illness or that he is not in a fit state of health to be detained in the civil prison or on ground of any infections or contagious disease.

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(2) A certificate debtor released under this section may be re-arrested, but the period of his detention in the civil prison shall not in the aggregate exceed that authorized by sub-section (1) of section 31.

Bar to Civil Courts' jurisdiction

40 No suit or other proceeding against any person acting under this Act for the recovery of any public demand shall lie in any Civil Court, and no injunction shall be granted in respect of any action taken or intended to be taken in pursuance of the provisions of this Act.

Act shall not affect interest created by mortgage, charge, pledge etc.

41.(1) Nothing in this Act shall affect any interest of the State Government, a corporation, a Government Company or a bank in any property created by any mortgage, charge pledge or other encumbrance.

(2) where the property of a certificate debtor is subject to any mortgage, charge, pledge or other encumbrance in favour of the State Government, a Corporation, a Government Company or a bank then –

(a) In every case of a pledge of goods, proceedings shall first be taken for sale of the goods pledged, and if the proceeds of such sale are less than the sum due, then proceedings shall be taken for recovery of the balance;

(b) In every case of a mortgage, charge or other encumbrance on

immovable property, such property or, as the case may be, the interest of the certificate debtor therein, shall first be sold in proceedings for recovery of the sum due from him as if it were an arrear of land revenue, and any other proceedings may be taken thereafter only if Certificate Officer certifies that there is no prospect of realization of the entire sum due through the first mentioned process within a reasonable time.

CHAPTER-IV

MISCELLANEOUS

Appeal

42. Any person aggrieved by any order of the Certificate Officer may file appeal within a period of 30 days from the date of passing such order. If the Certificate Officer is of the rank of the Deputy Collector the appeal shall lie to the District Collector and if the District Collector himself is the Certificate Officer, the appeal shall lie to the Revenue Secretary to the State Government.

Act not to debar recovery of dues by banks under any other law

43. (1) Nothing in this Act shall debar the recovery of dues in respect of financial assistance given to an agriculturist or the security of a charge or mortgage created by the agriculturist on any land or interest therein in favour of a corporation, bank or other institution where such dues are recoverable under the provisions of any other law for the time being in force.

(2) The provisions of this Act is not in derogation of any of the provisions of the TLR and LR Act, 1960 relating to recovery of land revenue and other money mentioned therein but may be enforced or resorted to in the alternative.

Shortcomings of these Rules

44. Any short coming in these Rules shall be done away with the spirit of relevant provision in the TLR & LR Rules, 1961 as amended from time to time.

Transitory Provision

45. All suits of the nature for recovery of money falling within the definition of public demand pending in any Civil Court immediately before coming into force of this Act shall abate so however that such abatement shall be without prejudice to the right of the State Government, Corporation, Government Company or bank, as the case may be, to recover such demand in accordance with the provisions of this Act or any other law for the time being in force.

Fees charged on PDROs at the time of filing the petition

46. Every PDRO shall be liable to pay to the Certificate Officer five percent of the amount in default being the process fee at the time of filing the requisition provided that such fee shall be refunded after deducting the actual costs, if any, in case a certificate is not issued.

Explanation:

The PDRO shall pay the prescribed fee to the Certificate Officer in cash which will be paid into the treasury by the Certificate Officer as Revenue Deposit. Any refund of the amount deposited into the treasury shall be made to the PDRO in the same manner as ordinary revenue deposit as prescribed in the TLR & LR Rules, 1961.

District Collector himself is the certificate Officier the

By order of the Governor, not see and Debashish Sircar Commissioner-cum-Secretary to the Government of Tripura A Public A

Shartcomings of these Rules

43. (1) Nothing in the An at of

immovable property, such property or as the

		(s) Fo	m-pol				
		Sec R	ule -4(l)				
То							
The (Certificate Officer)						an a	
						I, Shri/Sm	
					n lannan		
~					o madsa	PORO in 1	
Sir,							
This is to brin RsRupees	ig to	your	kind	notice	that	a su	m o
RsRupees	e fuide inte		,	Dame di)	only is	due to
the			(na	me of Dep	artment	Organisation	on /Bank
/Corporation etc.) as on	••••••	9	n accour	nt of finance	ial assis	tance avail	ed of by
Sri/ Smti.tetiusteb luttiw s ei	panant wit	hankak a	Al texts	milana ad			
						a befate en	
for the purpose of						(nam	ie of the
scheme)							
Details are given below :							
1.Name of the defaulter lo	anee						
2.S/O,D/O,W/O:							
3. Address :-Vill :							
P.O. :						A	
P.S:							
District :							
4. Amount due - Principal							
	Rs						
	Contraction of the second second	State of the local division of the local div	State of Concession, Name of Street, or other	STATISTICS. NOT THE OWNER OF			
Your Taithuly	Rs						
Rupees)	only		
5. Description of moveable	immovabl	le proper	ty				
Concerne Concerne Printinge	a comana 19						
It is therefore, pray Public_Demand Recovery					der secti	on 5 of the	Tripura
abite_Definance recovery	101, 2000 10	i icanzai		, uucs.	Y	ours faithfu	llv
						ned & verifi	
ul, defaulter, all supportio	illiw a ai tati	usiob ar	i isn si	Dubli	- 7	and the second s	
				di ve bena	Deman	d Recovery (seal)	pool

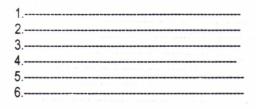
Form No.1 (a)

I, Shri/Smti

PDRO in respect of

(Deptt. Organisation / Bank etc) do hereby confirm, verify and certify that the particulars in Form No. 1 are correct.

I also confirm that the defaulter loanee is a willful defaulter for the reasons stated as under;



Yours faithfully,

(Public Demand Recovery Officer).

It is marshare, prayad that leadson may kindly be taken under section 5 pt the Triptin Public Demand Recovery Act 2000 for realization of the dues.

Note :- In order to substantiate that the defaulter is a willful, defaulter, all supporting documents shall be furnished by the PDRO.

-	-	-	2
-	O	rm	- /

In (jurisdiction)		Court			Certificate		10 17 17 17 18 10 K
in respect of	f isition in F	Form No.	1 and 1(a) under	the PDR Rule		n etc. has filed a by the following
Chail Cash							
Shri/Smt S/O,W/O,I	D/O Shri/	Late		·····	······································		
					PS.		
for the defau	ult in repa	ying an an	nount of	Rs	(Principal)	plus	
<i></i>			(5				
CONTRACTOR STREET, STR							
) only				

Whereas, from the documents furnished by the PDRO, the undersigned is satisfied/not satisfied that the loanee is a willful defaulter.

Now therefore, on being satisfied/not satisfied that the amount is recoverable/not recoverable the undersigned do hereby refuse to sign/sign the certificate to the effect that the demand is due/not due from Smti/Shri-----

Certificate Debtor/not a willful defaulter and file/do not file this certificate in this Office.

Registered & file vide No. Dated.....

varre & signatice of the Cartificate Dautor

Certificate Officer

				,		m-3 Rule-6)		
In the	Court of Ce	ertificate	Office			, , , , , , , , , , , , , , , , , , ,	Court	In the (jurisdiction)
To		190	ei s				Smb-	Whereas Smil
مالندكم				0.0				IN respect of war
p.s			[District		NICLES I DIN	<u>s Englémi</u> ce I s edictionni	written requisition m debtor has been bia
				to take noti)only	ce tha			(Rupees
is di	ue from				of	financial	assistance	availed by you
(name unless days fr	it is paid w rom the rec	ithin eipt of	this n	otice furthe	er pro	 ceedings fo	or the recove	given below and that
Finan	cial assista	ance gi	ven b	y			fc	or Rs
Interes	t upto						Rs	
. Total a	amount due	as on	oroner	tv/immoval	hle nr	onerty	RS. The docume	Whereas fro solisited that the loa
						oporty.	ulliw a a sen	soliefied that the los
А сору	of certifica	te is als	o ann	exed herev	vith.			
Dated-		/2000.						noteretti wolf recoverable due und
								Certificate Officer. (seal)
S	erved upor	the ce	rtificat	e debtor or)	i incrailus	<u>tab</u> lutiliw s id	
By					a	t	hours.	
(name	of messeng	jer)						Registerant Registeration
Receive	ed a copy o	f the ab	ove n	otice.				Defe()

Name & signature of the Certificate Debtor.

Tripura Gazette, Extraordinary Issue, August 24, 2001 A. D. 25 ------ Form - 4 Notice under provise to (18 - eluR Sec) the Tripura Public Demand Recovery Adl То The--(Certificate Officer) In the Court of the Certificate Officer Sir. OVO, CVW OV8-I Shri/Smti-----S/O,W/O,D/O-----of village/Town-----P.O.----P.S.----District-----hereby deny/agree that the demand raised by------(name of Bank/Deptt./ Theosity to Corporation etc. against me is correct. I however, solemnly state that I am not a willful defaulter on the following grounds (a) and undertake to repay the loan received by me for an amount of Rs. -----in the manner as stated below :-28.29 No. ----or. pribhooss(i) or taking a second the recovery of the pribacond terthol, autor or, (ii) In installment @ Rs.----per month.

> Signed & Verified by the Certificate Debtor

Notice under proviso to section 14(1) of the Tripura Public Demand Recovery Act, 2000.

			-T	
In the Court of the	-			
To Sri				
	men ha	psiliv to	S/O,W/O,D/O	
of village/Town		Noraby .	District	
20	DC	District		
		elisia vincuelos "revowori		
			spurceb Buiwa	
	Vou oro horoby m	quired to take notice that	a cum of Do	
	the manner as			
	(Rupees)	
only being the Pri	incipal of Rs	to you by	is due fror	n yo
		Deptt/Bank/Corporation/c	organization and unl	ess
		days from t		
notice, further proc to law.	eeding for the recover	ry of the dues shall be tak	• • • • •	ordin <u>i</u> 10

Signed & Venfied by the Certificate Debtor

26

Certificate Officer.

Form – 6. (Sec Rule 14 (1)

Proclamation of sale of immovable property.

	Whereas immovable pi	roperty as specifie	d below has be	een attached
for recovery of Rs	(Rupe	ees) only	y on account
of financial	assistance	received	from	
Bank/Corporation/Dept	tt/Organisation by Shr	j		
S/O,W/O,D/O				
	and an internal			
District				
proclamation is hereby			id to the	
	efore the day herein fix			
by public auction at				
at or about		uay or		20
Descute of provides of the	la manarti			
Description of immoval				

Dated-----/2000.

Certificate Officer.

Form – 7. Warrant of distraint of movable property.

	-		
Т		-	
1		L	1

Proclamation of sale of Immovable procedy.

(name and Office of the person charged with execution of warrant)

Whereas Shri/Smt		for recovery of Rs
S/O. W/O of D/O	substance receiver	residence of
villageTahsil		nanaOlitiqe@inoiteroqro@ivins?
Circle Su	b-Division	has made default in payment
of Rson a	account of financial assistan	nce received from2 d
ba	ank as per details given belo	ow, you are ordered to attach the
movable property of the said	tuub Muome uri eeduu isi	and unless the
total amount due is paid to the	he adda	Bank
/Corporation/ Deptt /Organizat	tion to hold the same until fu	rther crders? notious oldug (d

You are further ordered that if the property distrained be subject to speedy or natural decay; or if the expense of keeping it in custody is likely to exceed its value, you may sell it at once by public auction and deposit the proceeds accordingly to law.

You are ordered to return this warrant on or before the ------day of 20....,with the endorsement certifying the date and the manner in which it has been executed or why it has not been executed :-

1.	Description of the movable prop	erty charged. 00021bets0
2.	Financial Assistance given	Rs
3.	Interest	Rs
4.	Total amount due	Rs

Dated-----/20...

Conflicate Officer

Certificate Officer. Seal

---- fueds to is-----

Form-8.

med Proclamation of sale of movable property.

inscool no	of village/Town	P.O	
is hereby	rade that, unless t	the amount due be	paid to the
about	O'Clock.	perty specified in the lo	and is nereogramic the pro
t the same by p	ohibited from receiving	hereby in life manner pr	persons be and
of movable prop	erty Number	r of articles	<u>acawio</u> nny w
sirli soilli	hand and seal of this J	i vni "ebru Deusci 🔹	
	+		10 įšų
	Schedule		
Greensed	Schedule Live No – Area		
Descriptio			
	ation) before the on at-	ation) before the day herein fixed for the on at- about of private that, unless of the on at- about of movable property Numbe	is hereby made that, unless the amount due be ation) before the day herein fixed for the sale, the said property about

FORM NO.9.

Prohibitory order : Attachment of immovable property.

Whereas Shri/	Smt	المراجع	son of	
	Caste	resident of	Village	
P.O				
P.S	District		has	made
	of Rs		account of	financial
be card		sil and vis		
	it is ordered that the said	والمتعادية و		be
charging the property	ted and restrained until further of specified in the following sche by in like manner prohibited from	dule by sale, gif	t or otherwis	e and all

lssued under my hand and seal of this Office this -----day of-----2000.

Certificate Officer,

Schedule

Village & TK	khatian No.	plot No.	Area	Description	Amount
स्वीरि अ	Camiro		S 70	s Star fan it in star it name	pers".

FORM-10. (See Rule 24)

Certificate of purchase.

In the court of the		case No		
			-	
and and the second state of the second state o	This is to certify that			
		of village/Town		
P.O	P.S	District	has been	
auction held of	purchaser of the immovable prop on the day of he certificate Officer on the	and that the sale	has been duly	
annaan ing biyo oo ka da	The sale transferred the rig	ht, title and interest of		
R MUOS E LA C	S/O,W/O.D/O	in the said i	property to the	
purchaser.		picader to show particular		
nti ,benoiinen	Details of	property		

Description	Location	Place of Assessment	Name of recorded Owner/Occupant	Amount for which purchased
1	2	3	4	5

Dated----/2000

Certificate Officer. Seal.

FORM- 11 (See Rule 29 (1)

	Court of		10 Same					
Parties	02.948.0							
То					C		0	
То	-village/Tow	n	P.O	计实际	nso oi ara	0,W/O,D P.S-	//0	
District		Hanne Honesch -			-P.5		and the second second data and the	
aldun yé dez Ada navel	Whe	ereas	dia arate ald	has	instituted	a case	against	you for
defaulting in r	epayment of	loan for an	amount of R	S		(F	Principal	Rs
plus)					

Take notice that, in default of your appearance on the day before mentioned, the case will be heard and determined in your absence.

Given under my hand and seal of the court, thisday of

Certificate Officer. Seal.

10 a 61

FORM- 12

То			
S/O,W/O,D/O village/Town	P.O		of District
ha	is not obeyed the summons which summons was duly se	issued by this court i rved on him, you are	for appearance on hereby given direction to uce him before this court
Dated	/2000		0.00
ka maga sa na ka bamaga a pag ana mag	If the said	pays the amo	
the arresting O	he Officer arresting the said fficer shall release him forthy	vith.	nti ta secondo de la seconda de la second En este de la seconda de la En este de la seconda de la
			Paraons auremented Paraons and to state to
Dated	- ,20		3 Tao person attended

33

Certificate Officer. Seal

SCHEDULE - I

Issue	of
Notice	

1.An application for the issue of notices for a party or a witness shall ordinarily be made by the party concerned. A court may summons any person whose attendance it considers necessary for the purpose of any business before it.

2.(1) A party shall file with his application for issue of notices the requisite number of printed forms of notices in duplicate duly and legibly written in bold characters. The party, its recognized agent or pleaders shall sign the forms at the bottom on the left hand corner.

(2) Every notices to a party shall be accompanied by a concise statement about the subject matter of the proceedings which as well shall be signed by the party filling the summons, or by its recognized agent or pleader.

3.When any party nor his agent presents an application for summoning witnesses, the court shall pass an order directing the Nazir to receive payment on account of allowances to witnesses and it shall then return the applications to the party concerned. The Nazir after receiving the amount shall certify the receipt thereof together with the number of deposit in the register maintained by him on the application and return it to the court. On receipt of the Nazir's report the court shall proceed forthwith to issue the witnesses and such money shall be tendered to the witnesses along with notices.

3.(1) A person summoned shall be bound to appear at the time and place mentioned in the notices in persons or, if the notices to allows, by his recognized agent or a legal practitioner.

Persons summoned bound to Appear and to state truth

2) The person attending in obedience to the notices shall be bound to state that truth upon any matter respecting which he is examined or makes statement and to produce such documents and other things relating to any such matter as the court may require.

Personal service by rayat

Substituted Service

4. A party or his agent, may be leave of the court effect the service or summons on his own witness by personal service, and in such case no process fee shall be charged.
d to sollon article induced of visual actions and an end of witness or antiparticle action and an end of the problem of article action.

person to be served. The name of the person attraves bilduq no anomnus no epives printed in bold letters at the top the personals of the case point given thereafter

5.(1) A summons to a Government servant other than a member of the Armed Forces of the union or the employee of a local authority shall ordinarily be served through the head of the office in which he employed.

(2) Where the person to be summoned is an Officer of the Armed Forces of the union the Court shall send the summons direct to him and where such persons is a soldier, sailor or airman the summons shall be sent for service to his Commanding Officer.

(3) Where the Court considers it necessary to issue a summon direct to a public servant other than a soldier, sailor or airman, it shall, simultaneously with the issue of the summons, send a notice to the head of the Office in which the person summoned is employed.

(4) In all these cases sufficient time shall always be given to admit or arrangement being made for the relief of the person summoned.

Service of summons and the analysis of the angle of the month of the service of summons addition in addition and the service and redistant under northin of the induction Act, 1856

6.A summons shall, if practicable, be served (a) personally on the person to whom it is addressed or failing him (b) on his recognized agent or (c) on any adult male member of his family usually residing with him.

(2) If service cannot be effected as above, or if acceptance of service so made is refused, the summons may be served by pasting a copy thereof on the door of the usual or last known place of residence of the person to whom it is addressed or by publication in a newspaper.

Acknowledgement when summons	Service of summons out of union of India
pasted at person's door	

7. When a summons be pasted on the door of a place of residence and acknowledgement of its having been so pasted shall be taken from two respectable neighbours.

Substituted Service

8. If the Court decides to effect service by publication in a newspaper it shall select the paper after considering which is or are the most likely to be brought to the notice of the person to be served. The name of the person addressed in the notice or summons shall be printed in bold letters at the top the particulars of the case being given thereafter.

Service when persons to be served are numerous

9. If the summons relates to a cases in which/having/persons the same interest are so numerous that personal service on all of them is not reasonably practicable, it may, if the Court so directs, be served by delivery of a copy thereof to such of those persons as the court nominates in this behalf and by proclamation of the contents thereof for the information of other persons.

Service by registered post

10. A summons may, if the court so directs, served on the person named therein, either in addition to, or in substitution for, any other mode of service by post in a letter addressed to the person and registered under part III of the India Post Office Act, 1866.

Presumption of service by post

11.When a summons is so forwarded in a letter, and it is proved that the letter was properly addressed and duly posted and registered, the Court may presume that the summons was served at the time when the letter would have been delivered in the ordinary course of post.

Service of summons out of union of India and mmus northy thomsople works a social soci

12. The provisions of the Code of Civil procedure, 1908 along with any rules or notifications issued by State Government as amended from time to time, for service of summons out of Union of India or service of summons received from other countries, shall apply to the Courts of Certificate Officers in Tripura.

Mode of serving notice

13.Every notice under the Act may be served either by tendering or delivering a copy thereof, of sending such copy by post to the person on whom it is to served, or his authorized agent or, if service in the manner aforesaid cannot be made by affixing a copy thereof at his last known place of residence or at some place of public resort in the village in which the debt to which the notice relates is situated.

Mode of issuing proclamation

14. Whenever a proclamation is issued under the Act copies thereof shall be pasted in some conspicuous place of the Court house of the Officer issuing it, at the Office of the Certificate Officer in his jurisdiction within which the properties to which it refers is situated, and some place of public resort on or adjacent to the properties to which it refers, and, unless the Officer issuing it otherwise directs, the proclamation shall be further published by beat of drum in the village, in which the properties to which it refers is situated, or if such village is uninhabited, in the village from which the properties maintained.

Notice of proclamation not void for error

15. No notice of proclamation shall be deemed void on account of any error in the name or designation or any person or in the description of any land referred to therein, unless such error has produced substantial injustice.

Application for setting aside the sale

16.(1) An application for setting aside a sale under section 21 shall be made to the Certificate Officer giving therein the grounds on which such sale is sought to be set aside and documentary evidence, if any, in support thereof.

(2) Such an application shall be disposed of by the Certificate Officer after giving notice to the parties interested in the sale and after affording such parties an opportunity of being heard and producing evidence.

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17. For every animal committed to the custody of the pound keeper a charge shall be levied as rent for the use of the pound for each fifteen days or part thereof during which such custody continues, according to the scale prescribed under section 12 of the Cattle Treaspass Act of 1871. And the sums so levied shall be sent to the treasury for credit to the Municipality, Notified Area or the state of Tripura as the case may be, under whose jurisdiction the pound is, or made ever to the pound keeper.

18. The pound keeper shall take care of, feed and water, animals distrained and for committed as aforesaid until they are withdrawn from his custody as herein after provided and shall be entitled to be paid for their maintenance at such rates as may be, from time to time, prescribed under proper authority.

19. The charges for the maintenance of live stock shall be paid, to the pound keeper by the distraining Officer for the first fifteen days at the time the animals are committed to his custody and thereafter for such further such period as the court may direct, at the commencement of such period, payments for such main amount so made in excess of the sums due for the number of days during which the animals may be in the custody of the pound keeper shall be refunded by him to the distraining Officer.

20. Live stock distrained and committed as presaid shall not be released from custody of the pound keeper except on the written order of the Court concerned or of the distraining Officer or of the Officer appointed to conduct the sale. The person receiving the animals on their being so released, shall sign a receipt for them in the register.

Prined at the Tripura Goverenment Press, Agartala.

16.(1) An application for setting andous size unounced bearbox. 20 and 20 minute to the end of the end of the Centric and Centric ate Officer giving therein the grounds on which due to be back and downmentant evidence. If a work is sure of the officer of the officer of the top of the centre of the top of top of top of the top of to

(2) Such an application and by diverses of the need of laterate Office into first press to the parties interasted of the said are rate, all over both pression when the beam based and produces events.